

CENTRAL ELECTRICITY REGULATORY COMMISSION
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PUBLIC NOTICE

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Sub: Staff Paper on National Open Access Registry

The National Electricity Policy provides that the Regulatory Commissions need to provide the facilitative framework for non-discriminatory open access in both transmission and distribution as under:-

"The Regulatory Commissions need to provide facilitative framework for non-discriminatory open access. This requires load dispatch facilities with state-of-the art communication and data acquisition capability on a real time basis. While this is the case currently at the regional load dispatch Centers, appropriate State Commissions must ensure that matching facilities with technology upgrades are provided at the State level...."

2. As a step towards development of a facilitative framework for non-discriminatory Open Access, a National Open Access Registry is envisaged. This would be an integrated IT based system accessible to all stakeholders. The staff of the Commission has prepared a paper on 'National Open Access Registry', Which has been uploaded on the website www.cercind.gov.in
3. It is clarified that the discussion in the staff paper does not reflect the views of the Commission. The Commission would take a view on the various issues after receiving the suggestions/feedback of the stakeholders.
4. The comments/suggestions of the stakeholders are invited on the above staff paper latest by 20.12.2016.

Sd/-
(Shubha Sarma)
Secretary